

OPEN COURT
CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

—
DATED: THE 17th DAY OF FEBRUARY 1998

CORAM: HON'BLE MR. S.DAYAL, A.M.
HON'BLE MR.D.V.R.S.G.DATTA TREYULU, J.M.

—
ORIGINAL APPLICATION NO.1273 OF 1994

Subhash Chandra Sharma son of Sri Kashi Prasad Sharma,
Resident of village Lai Pura Kavi Post Office Anapur
District Allahabad.

.... Applicant

C/A Shri A.K.Sharma

Versus

1. The Union of India through Ministry of Railways,
New Delhi.
2. The General Manager (Karnik) Eastern Railway, Gorakhpur.
3. The Divisional Railway Manager (Karnik) Eastern
Railway, Varanasi.

.... Respondents

Shri Avnish Tripathi.

ORDER

BY HON'BLE MR.S.DAYAL, A.M.--


Shri A.K.Sharma counsel for the applicant.

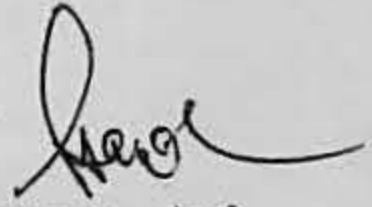
In this O.A. the applicant sought the relief of the direct-
ion to the respondents to regularise the services of the
applicant against the handicaped quota and to pay salary

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to him as a regular employee. Shri Avnish Tripathi represents in this case for the respondents. His arguments were heard.

2- Annexure-A1 shows that the applicant worked from 1.5.78 to 15.4.79 in the first instance and from 7.11.89 to 4.1.90 in the second instance. The applicant approaches the Tribunal at this belated stage for relief. He has not even worked continuously for 120 days in the second instance which ~~were~~^{would have} entitled ~~frankly~~ him for temporary status. We, therefore, find no reason why this application should be entertained at this stage. This is dismissed ^{as} barred by limitation as well as on merits.


(MEMBER (J))


MEMBER (A)

Gc